

**BEFORE THE ADJUDICATING AUTHORITY  
NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD  
Court 2**

**C.P. (I.B) No.830/NCLT/AHM/2019**

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL  
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH  
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 24.11.2020**

Name of the Company: Safex Fire Services Ltd  
V/s  
Himgiri Solutions Pvt Ltd

Section 9 of the Insolvency and Bankruptcy Code,  
2016.

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.				
2.				

**ORDER  
(through video conferencing)**

Learned Advocate Mr. Pranav Thakkar is present on behalf of the Petitioner.

Learned Advocate Mr. Rohan Shah is present on behalf of the Corporate Debtor.

Pleadings are complete.

On the request of the Petitioner the matter is adjourned.

List the matter for final hearing on 11.01.2021.

  
**CHOCKALINGAM THIRUNAVUKKARASU  
MEMBER TECHNICAL**

Dated this the 24th day of November, 2020

  
**MANORAMA KUMARI  
MEMBER JUDICIAL**